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CENTRAL ADMINISTRATIVE TRIBUNAL

ALIA HABAD BENCH

....

Registration Review Application No.40/87

In

O.A. No. 619 of 1987

Suresh Chandra Pandey ... Applicant

vs

Union of India and ors Respondents

Hon' Justice K. Nath, V.C.

Hon' A.B. Gorthi, A.M.

(By Hon' Justice K. Nath, V.C.)

Applicant's counsel Shri N.K. Nair is not present today and his junior Shri M.K. Upadhyay requests for adjournment, but, we do not think that the case merits adjournment, as pointed out by Shri V.K. Goel, learned counsel for the respondents. We have, therefore, heard Shri Nair's junior Shri M.K. Upadhyay and Shri V.K. Goel counsel for the respondents.

2. By the judgment under review, the Tribunal refused to interfere with the order dated 3-6-87 whereby the applicant was transferred from Pilibhit to Izatnagar and it was observed that there was no good ground to quash the order. In this review application it is stated that the Tribunal decided the case after looking into the record which the applicant's counsel did not have opportunity to discuss. It is stated that thus the Tribunal has decided some points without opportunity to the applicant's counsel and has failed to decide some

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matter which had been argued before the Tribunal.

3. The significant aspect is that in para 6 of the review application, the particular portion of the judgment with which the applicant claims to be aggrieved is set out which only shows that the record was found to indicate that the applicant was relieved on 2-7-87 and from that date, he proceeded on joining time in compliance with the transfer order. The material feature is that there is no statement in this review application that there was any error in that statement contained in the judgment. The further statement that some points were decided without giving opportunity to counsel or some points raised and argued were not decided are too vague. Nothing specific is made out. No error apparent on the face of the record, or illegality vitiating the judgment under review^{is} pointed out. The application is, therefore, dismissed.

Shankar D

MEMBER (A)

(sns)

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VICE CHAIRMAN

February 13, 1991

Allahabad.